



Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs.  
(Power Section) Civil Secretariat,  
Jammu/Srinagar.

Notification  
Jammu, the 8<sup>th</sup> of March, 2018

SRO 124 - In exercise of powers conferred by sub section (1) of section 12 of the Code of Criminal Procedure, Samvat, 1989, the Government hereby appoint Sh Fayaz Hussain Khan, Naib Tehsildar Srinagar Development Authority and Sh. Ajaz Hussain Mir, Naib Tehsildar Lakes and Waterways Development Authority of District Srinagar to be the Execution Magistrate of the first class who shall exercise all the powers of an Executive Magistrate of the first class within his respective territorial jurisdiction of District Srinagar.

By order of the Government of Jammu and Kashmir.

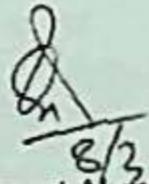
Sd/-  
(Abdul Majid Bhat)  
Secretary to Government,

NO: LD (P) 2007/6-Srinagar

Dated: 08 -03-2018.

Copy to the:-

1. Commissioner/Secretary to Government, Revenue Department
2. Divisional Commissioner, Kashmir.
3. Registrar General, J&K High Court, Jammu.
4. District Magistrate, Srinagar. This is with reference to his letter No. DMS/Jud/Misc/08/2018 dated 02.03.2018
5. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette
6. SRO Section, Department of L, J& PA (w.7.s.c).

  
(Khursheed Ahmad Bhat)  
Deputy Legal Remembrancer  
08.03.18